

**IN THE INCOME TAX APPELLATE TRIBUNAL,
MUMBAI BENCH "E", MUMBAI**

**BEFORE SHRI AMARJIT SINGH, ACCOUNTANT MEMBER
AND SHRI ANIKESH BANERJEE, JUDICIAL MEMBER**

**ITA No. 2535/Mum/2024
Assessment Year 2018-19**

Total Energies Marketing India Private Limited (Formerly known as "Total Oil India Private Limited") 3 rd Floor, The Leela Galleria, Andheri – Kurla Road, Andheri (East), Mumbai-400059. PAN: AAACE 2175 M (Appellant)	Vs.	PCIT, Mumbai-3 (Respondent)
--	-----	--

Present for:

Assessee by : Shri Gautam Thacker
Revenue by : Shri Biswanath Das, CIT, DR

Date of Hearing : 15.01.2025
Date of Pronouncement : 17.01.2025

ORDER

PER AMARJIT SINGH, ACCOUNTANT MEMBER:

The appeal of the assessee for the assessment year 2018-19 is directed against the order dated 28.03.2024 passed by the ld. Principal Commissioner of Income-tax ('PCIT')-3, Mumbai.

2. At the time of hearing, the ld. AR for the assessee filed letter dated 13.01.2025 along with copy of Form 2 filed under Direct Tax Vivad Se Vishwas Scheme, 2024 and submitted that the assessee has opted for Direct Tax Vivad Se Vishwas Scheme, 2024. In light of the above and after considering the copies of Form 2 Direct Tax Vivad Se Vishwas Scheme 2024 filed on 10.01.2025, we dismiss

the appeal of the assessee with the liberty to reinstate the appeals if its application under Direct Tax Vivad Se Vishwas Scheme, 2024 is not accepted.

3. In the result, the appeal of the assessee is dismissed.

Order pronounced in the open court on 17.01.2025.

Sd/-
(ANIKESH BANERJEE)
JUDICIAL MEMBER

Sd/-
(AMARJIT SINGH)
ACCOUNTANT MEMBER

Mumbai, Dated: 17.01.2025
Biswajit, Sr. P.S.

Copy to:

1. The Appellant:
2. The Respondent:
3. The CIT,
4. The DR

//True Copy//

By Order

Assistant Registrar
ITAT, Mumbai Benches, Mumbai